



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original

Application No. 471 of 2003

Applicant(s) Balabhadra Kunbara Respondent(s) Union of India & Ors.

Advocate for Applicant(s) M/s. D. P. Dharleman Advocate for Respondent(s)

NOTES OF THE REGISTRY

9.P.O. for Rs. 50/- & 20/-

For consideration pt.

5.8.03

S.O. (T)

DR
5/8/03

DR

Defect removed.

For Registration pt.

AS
18/8/03

mentioned to be taken up
for 22.08.03

S.O. (T)

DR

DR
21.08.03

ORDERS OF THE TRIBUNAL

REGISTER

DR
Dy. Registrar

21.08.03

1. ORDER DATED 22-08-2003.

Applicant having faced punishment under Annexure-A/3 dated 18.07.2003 has filed this original Application under section 19 of the Administrative Tribunals Act, 1985. He has not filed any appeal challenging the said order of punishment dated 18.7.2003 as provided under the relevant service rules. It appears 45 days period was available to the Applicant to prefer appeal and he has filed

2

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For Admision and
interim order.

AB
21.8.03

Bench.

Or. 22.8.3

Copies of order
alongwith copies of re-
sponse to all respns.
Copies of said order
prepared by counsels
for both sides.

h
25/8

DR
25/8/03

this original Application on 29.7.03.
Therefore, without entertaining this original
Application, the Applicant is given liberty
to prefer appeal within a period stipulated
under the Rules and, while doing so, he is
given liberty to pray for interim protection
from the Appellate Authority and we are sure,
the Appellate Authority, who has got inherent
powers to grant any interim relief, shall give
due consideration to the said prayer, if made,
in the appeal.

With the aforesaid observations, this
original Application is disposed of; after
hearing Mr. D. P. Dhamaant Learned Counsel
for the Applicant and Mr. A. K. Bose, Learned
Senior Standing Counsel representing for the
Union of India.

Until such considerations are given
by the Appellate Authority to the interim
prayer to be made by the Applicant in his
appeal to be filed, the operation of the
punishment/further recovery order under
Annexure-A/3 dated 18.7.2003 shall remain
stayed.

Send copies of this order, alongwith
Copies of the original Application, to the Respondents and
free copies of this order be given to
learned counsel for both sides.

VICE-CHAIRMAN

MEMBER (JUDICIAL)

22/08/2003